NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.44/2016 RT CP No.41/Chd/Pb./2017

In the matter of:

M/s Zhejiang Chun An Foreign Trade Co. Ltd.

....Petitioner.

Versus.

M/s Modern Insecticides Limited.

....Respondent.

Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL).

Present:

Mr.Lupil Gupta, Advocate for Mr.Kanwalvir Singh

Kang, Advocate for petitioner.

None for respondent.

This petition was received by transfer from the Hon'ble High Court of Punjab & Haryana, Chandigarh in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016. As per the provisions of Rule 5, the information as required to be filed by the petitioner in terms of Sections 7, 8 or 9 of the Insolvency & Bankruptcy Code, 2016. As per the amendment made in Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016, vide notification, dated 29.06.2017, this compliance could be made by 15.07.2017, failing which, the petition has to abate.

As per the office report, no such information has been filed by the petitioner so far in the Tribunal.

In view of the above, the instant petition stands abated.

(Justice R.P.Nagrath) Member (Judicial)

Sd/

July 25, 2017 Ashwani